

SHRI K. T. S. TULSI: Are we thinking of repealing the Habitual Offenders Act, and if so, when?

श्री कृष्ण पाल: माननीय सभापति जी, मैं माननीय सदस्य, के.टी.एस. तुलसी जी को बताना चाहूँगा कि यह जो कानून है, यह बहुत पुराने समय से चला आ रहा है। रेणुके आयोग ने इसके निरसन की संस्तुति नहीं की थी, लेकिन जो नया आयोग, भीकू रामजी इदाते जी की रहनुमाई में बना है, उसने अपनी अंतरिम रिपोर्ट में इसके निरसन करने की बात कही है। इसकी फाइनल रिपोर्ट दो दिन बाद आनी है। हमें लगता है कि निश्चित तौर पर उस रिपोर्ट में इसको निरस्त करने का सुझाव आएगा। सरकार भी इसको निरस्त करने के पक्ष में है।

डा. विनय पी. सहस्रबुद्धे: सभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहूँगा कि इस तरीके से जिनको जन्म से ही अपराधी घोषित किया जाता है, ऐसे जनजातीय बंधुओं के पुनर्वास के लिए महाराष्ट्र में और कई जगहों पर कई अच्छे प्रयास हुए हैं, जिनके द्वारा उनको मुख्यधारा में लाकर उन्हें अपराध के मार्ग से अलग किया जाता है और अच्छे तरीके से शिक्षा-दीक्षा दी जाती है। क्या सरकार इन सारे प्रयासों की समीक्षा करते हुए इनके लिए कोई और नई योजना बनाएगी?

श्री कृष्ण पाल: माननीय सभापति जी, मैं माननीय सदस्य को बताना चाहूँगा कि अभी इनके पुनर्वास के लिए, इनको समाज की मुख्यधारा में लाने के लिए पहले से सरकार चार तरह की योजनाएं भी चला रही है। इनमें DNTs के लिए डॉ. अम्बेडकर मैट्रिक पूर्व और मैट्रिकोत्तर छात्रवृत्ति है और DNT बालक एवं बालिकाओं के लिए छात्रावासों के निर्माण की नानाजी देशमुख योजना है, इसके अतिरिक्त कौशल विकास की योजना है, ये योजनाएं चल रही हैं। जैसे-जैसे इनके लिए सुझाव आएंगे, हम उन पर विचार करेंगे।

*183. [The questioner was absent]

Panel for sub-categorisation of OBCs

*183. SHRI DEVENDER GOUD T.: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Government has constituted a panel headed by Justice Rohini to look into sub-categorisation of OBCs and if so, the details thereof along with the composition of the panel; and

(b) if so, the details of the terms of reference of the panel and by when it has been asked to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Government has constituted a Commission on 02.10.2017 to examine sub categorisation of Other Backward Classes with the following terms of reference:—

- (i) to examine the extent of inequitable distribution of benefits of reservation among the castes or communities included in the broad category of Other Backward Classes with reference to such classes included in the Central List;
- (ii) to work out the mechanism, criteria, norms and parameters in a scientific approach for sub-categorisation within such Other Backward Classes; and
- (iii) to take up the exercise of identifying the respective castes or communities or sub-castes or synonyms in the Central List of Other Backward Classes and classifying them into their respective sub-categories.

The composition of the Commission is as follows:—

- (i) Chairperson — Justice (Retd.) G. Rohini, Chief Justice (Retd.), Delhi High Court.
- (ii) Member — Dr. J.K. Bajaj, Director, Centre for Policy Studies, New Delhi.
- (iii) Member (*Ex-officio*) — Director, Anthropological Survey of India, Kolkata.
- (iv) Member (*Ex-officio*) — Registrar General and Census Commissioner, India

The Commission was to initially submit its report in twelve weeks from the date of assumption of charge by the Chairperson. While substantial work has taken place, yet since the collection of certain critical data would require some more time, the Commission has been granted time till 27.03.2018 and would submit its report accordingly.

MR. CHAIRMAN: Now, Question No.183; the Member is not there. Are there any supplementaries? No. Now, we are going to the next question.

National Policy for upliftment of disabled persons

*184. SHRIMATI RAJANI PATIL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has formulated a National Policy for upliftment of disabled persons;

(b) if so, the details and salient features thereof;